

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**ITEM No.03**  
**CP (IB) No.53/BB/2021**

**IN THE MATTER OF:**

M/s. Maven Systems Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Crossfields Synergy Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 12.01.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Nikhil Kurgod, Adv.  
For the Respondent : Ms. Shobha Bhavikatti, Adv.

**ORDER**

1. Heard Shri Nikhil Kurgod, Ld. Counsel for the Petitioner and Ms. Shobha Bhavikatti, Ld. Counsel for the Respondent.
2. Pursuant to order dated 13.12.2022, no Settlement Memo has been filed. However, Ld. Counsel for the Respondent today submits that settlement talks are still going on, and sought for an adjournment to address arguments on the next date as she has met with an accident. Ld. Counsel for the Petitioner has no objection for granting adjournment.
3. Accordingly, list the case finally on **17.02.2023**.

-sd-

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

-sd-

**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**